

Central Administrative Tribunal  
Principal Bench

R.A. No.44/2002

in

O.A. No.400/2001

New Delhi, dated this the 12<sup>th</sup> February, 2002

HON'BLE MR.S.R.ADIGE VICE CHAIRMAN (A)  
HON'BLE MRS.LAKSHMI SWAMINATHAN, VICE CHAIRMAN(J)

In the matter of:

Braham Prakash Khatri  
& 7 Ors.

..Applicants.

Versus

UOI & Anr.

..Respondents.

ORDER(BY CIRCULATION)

S.R.Adige,VC(A)

Perused the RA seeking review of the  
Tribunal's order dated 8.1.2002 in OA No.400/2001.

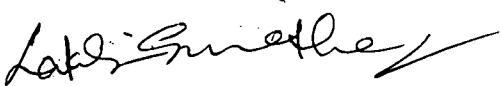
2. The grounds contained therein do not bring it  
within the scope and ambit of Section 22 (3) (f)  
A.T.Act read with Order 47 Rule 1 CPC under which  
alone any order/decision of the Tribunal can be  
reviewed.

3. Even otherwise the prayer for regularisation  
of some of the applicants outside their own  
turn/quota, would be a violation of the recruitment  
rules and would not be in accordance with rules and  
instructions on the subject, which has been enjoined

(13)

in para 4 of the Tribunal's aforesaid order dated  
8.1.2002.

4. RA is rejected.

  
(MRS. LAKSHMI SWAMINATHAN)  
VICE CHAIRMAN(J)

  
(S.R. ADIGE)  
VICE CHAIRMAN(A)

(ug)